

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4567
ANSWERED ON:11.08.2014
GAS ALLOCATION POLICY
Radhakrishnan Shri R.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government has received any requests from State/Union Territories to increase the allocation of gas to them;
- (b) if so, the details and the status thereof, State/UT-wise including Puducherry Power Corporation Limited; and
- (c) the steps taken by the Government in this regard along with the reasons for pendency, if any, in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Yes, Madam. The requests to increase the allocation of gas received from States/Union Territories and from various Ministries/Departments including Puducherry Power Corporation Limited were placed before the Empowered Group of Ministers (EGoM) in its meeting held on 24.2.2012. However, keeping in view the non-availability of additional domestic gas, no fresh allocation was made by EGoM.

(c): In view of the limited availability of domestic gas, there is a gap between demand and supply of domestic gas to various sectors. However, as and when additional domestic gas is available, the same shall be allocated in accordance with the prevailing Gas Utilization Policy. Presently, in order to fulfill the demand of gas of various sectors, regasified liquefied natural gas (RLNG) can be used to meet their requirement.

Further, Government has taken several other steps to improve gas availability such as intensification of domestic Exploration & Production (E&P) activities through New Exploration Licensing Policy (NELP) rounds, exploitation of Coal Bed Methane (CBM), development of Shale Gas Policy framework, research and development of Gas Hydrate resources in the country, import of Liquefied Natural Gas (LNG), promoting transnational gas pipelines, clearance for exploration and development of some NELP blocks, exploration in the Mining Lease Area with certain conditions and acquisition of overseas oil and gas assets.